

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

ORIGINAL APPLICATION NO. 26 of 2003

Jabalpur, this the 5th day of March, 2003.

Hon'ble Mrs. Shyama Dogra, Member (J)

Lali @ Neha Chauhan W/o late  
Shri Suresh Chauhan, C/o Shri R.N.  
Vishwakarma Timarni, Hoshangabad (MP)

-APPLICANT

(By Advocate- Mr. Aditya Ahiwasi)

Versus

1. Union of India through  
its Secretary, Ministry of Railway,  
New Delhi-110011.
2. The General Manager,  
Central Railway, Mumbai.
3. The Divisional Railway Manager,  
Central Railway, Nagpur.

-RESPONDENTS

O R D E R (ORAL)

This Original Application has been filed by the applicant for direction to the respondents for payment and her appointment of pensionary benefits/on compassionate grounds.

2. The brief facts as set-out in the O.A. are that the applicant's husband Shri Suresh Chauhan was an employee of Central Railway in Amla Station as Fitter Grade-I. He died in harness in road accident on 16.2.97. She has also annexed the death certificate vide Annexure A-1 in this regard. The applicant made various representations as well as reminders to the respondents for payment of pensionary benefits alongwith prayer for her appointment on compassionate grounds, but till date the respondents have not given any reply to her representations.



3. I have heard the learned counsel for the parties. After perusal of the record and facts & circumstances of the case, I am of the opinion that the matter can be disposed of at the admission stage, as the representations of the applicant are still with the respondents. In spite of various reminders, the respondents are not responding to the prayer of the applicant. Therefore, it is necessary in the interest of justice to give direction to the respondents to decide the representations of the applicant in judicious manner.

4. Therefore, in view of the facts and circumstances of the case and without touching the merit of the case, the respondents are directed to decide representations of the applicant within a period of three months from the date of receipt of copy of this order and to pass an appropriate speaking and reasoned order in accordance with the law. The applicant is at liberty to supplement her claim by filing relevant documents, if she so desired, and if necessary arises, the respondents will give personal hearing to the applicant before passing a speaking and reasoned order after giving her full opportunity of being heard. In view of these observations and directions, this O.A. stands disposed of with no order as to costs.

~~(Mrs. Shyama Dogra)~~ 3/03  
Member (J)

पृष्ठांकन सं वो/ल्ला.....	गोदान, पुर, दि.....
परिविलियि दारक डिल्लि.....	
(1) संविरुद्ध, अविविलियि दारक डिल्लि.....	गोदान, पुर
(2) दारक डिल्लि दारक डिल्लि.....	गोदान, पुर
(3) दारक डिल्लि दारक डिल्लि.....	गोदान, पुर
(4) दारक डिल्लि दारक डिल्लि.....	गोदान, पुर
सूचना दर्शक विविधक संकारण.....	

Sanjay Kumar Patel

20/3/03  
निवासी